======= Forwarded message ========

From: <Sibasis.panda@edf-re.in>

To: "Harpreet Singh Pruthi"<<a href="mailto:secy@cercind.gov.in">secy@cercind.gov.in</a>>, "Shilpa Agarwal"<<a href="mailto:shilpa@cercind.gov.in">shilpa@cercind.gov.in</a>> Cc: <Rohan.Kale@edf-re.in>, <Ajay.MEHROTRA@edf-re.in>, <Kunal.GAUBA@edf-re.in> Date: Fri, 04 Apr 2025 15:23:33 +0530

Subject: Draft CERC GNA Fourth amendment regulation 2025 || Comments EDF R India

======= Forwarded message ========

Dear Sir,

Greeting from EDF Renewables India Private Limited

EDF Renewables India is a leading independent power producer, generating grid scale power. We develop, build, and operate renewable power plant and have a decade of experience in India. Our operational portfolio mainly includes wind power projects, and pipeline includes hybrid as well as Battery storage solutions. Currently the company is into utility scale projects for state and central off-takers and C-PPAs.

At the outset, we extend our gratitude to CERC effort in promoting renewable energy landscape in the country. We would like to thank you for the opportunity to raise our concerns and suggestions on Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025.

In this regard, please find enclosed our comments/suggestions on the Draft Regulation. Request to consider our comments on the draft regulation while finalizing the same.



### Sibasis Panda

**Business Development & Commercial** 

### **EDF Renewables India Private Limited**

1st Floor, Eastern Wing, That House, 124, Janpath, New Delhi - 110001, INDIA Tel: +91 11 47470100 Mob: +91 97175 22158

Ce courrier électronique, et éventuellement ses pièces jointes, peuvent contenir des informations confidentielles et/ou personnelles et a été envoyé uniquement à l'usage de la personne ou de l'entité citée ci-dessus. Si vous receviez ce courrier électronique par erreur, merci de bien vouloir en avertir l'expéditeur

immédiatement par retour à ce courrier et effacer l'original et détruire toute copie enregistrée dans un ordinateur, ou imprimée ou encore sauvegardée sur un disque . Toute revue, retransmission ou toute autre forme d'utilisation de ce courrier électronique par toute autre personne que le destinataire prévue est

L'Internet ne permettant pas d'assurer l'intégrité de ce message, l'expéditeur décline toute responsabilité au cas où il aurait été intercepté ou modifié par

This e-mail and possibly any attachment may contain confidential and/or privileged information and is intended only for the use of the individual or entity named above. If you have received it in error, please advise the sender immediately by reply e-mail and delete and destroy all copies including all copies stored in the recipient's computer, printed or saved to disk. Any review, retransmission, or further use of this e-mail by persons or entities other than the intended recipient is strictly prohibited.

Because of the nature of the Internet the sender is not in a position to ensure the integrity of this message, therefore the sender disclaims any liability whatsoever, in the event of this message having been intercepted and/or altered.



3 Attachment(s) Download as Zip Add To

> EDF R Comments on Draft GNA Fourth ... .pdf 208.5 KB

CERC Draft GNA Fourth amendment reg....pdf 162 8 KB

Public notice.pdf 61 8 KB

# Comments / Suggestions on Draft CERC (GNA Fourth amendment) Regulations, 2025

Sr no	Clause as per CERC Draft GNA Fourth amendment	EDF R Proposed clause	Rationale
1.	Annexure-IV	Annexure-IV	There may be cases where connectivity granted to solar only projects may be less than 300 MW. The
	Modalities of Restricted Access for Solar	Modalities of Restricted Access for Solar	connectivity for balance capacity may be available
	Hours and Non-Solar Hours of the day	Hours and Non-Solar Hours of the day	with a non-solar project, which will also inject power during solar hours.
	(1) Grant of Connectivity with restricted	(1) Grant of Connectivity with restricted	
	access to an entity covered under Regulation	access to an entity covered under Regulation	
	5.11 (a) of these regulations:	5.11 (a) of these regulations:	
	(a) Such entity shall be granted Connectivity with restricted access where:	(a) Such entity shall be granted Connectivity with restricted access where:	
	<ul> <li>i. during non-solar hours, it shall be allowed to inject upto the Connectivity quantum, subject to availability in the transmission system,</li> <li>ii. during the solar hours, the injection rights</li> </ul>	<ul> <li>i. during non-solar hours, it shall be allowed to inject upto the Connectivity quantum, subject to availability in the transmission system,</li> <li>ii. during the solar hours, the injection rights</li> </ul>	
	shall be vested with the entity covered under Regulation 5.11(b) or (c) of these regulations.	shall be vested with the entity covered under Regulation 5.11(b) or (c) of these regulations; upto the capacity quantum granted to them.	

## 2. Annexure-IV

Provided, such entity under Regulation 5.11(a) may enter into an agreement with an entity under Regulation 5.11(b) or 5.11(c) with either of them as a lead generator or appoint a QCA (in terms of Grid Code), to utilize the access of an entity under Regulation 5.11(b) or 5.11(c) for the purpose of injection during solar hours.

- (b) Such entity shall be allowed to draw power from the Grid throughout the day, subject to transmission constraints.
- (c) Such entity, if participating under Ancillary services under the CERC (Ancillary Services Regulations), 2022 may be directed by RLDC or NLDC, as applicable for injection during solar hours or non-solar hours.
- (d) The scheduled date of commercial operation shall not be more than 18 months from the date of intimation of the in-principle grant of connectivity.
- (e) In case an entity covered under Regulation 5.11 (a) of these regulations is granted Connectivity through a sub-pooling station of an entity under Regulation 5.11(b) or 5.11(c), an agreement shall be entered into between these entities for sharing of a dedicated transmission system including payment of charges towards using the dedicated

#### Annexure-IV

Provided, such entity under Regulation 5.11(a) may enter into an agreement with an entity under Regulation 5.11(b) or 5.11(c) with either of them as a lead generator or appoint a QCA (in terms of Grid Code), to utilize the access of an entity under Regulation 5.11(b) or 5.11(c) for the purpose of injection during solar hours. In the event of a new transmission line to be constructed by either of the parties, the agreement will also specify the entity which will be responsible for construction of transmission line.

- (b) Such entity shall be allowed to draw power from the Grid throughout the day, subject to transmission constraints.
- (c) Such entity, if participating under Ancillary services under the CERC (Ancillary Services Regulations), 2022 may be directed by RLDC or NLDC, as applicable for injection during solar hours or non-solar hours.
- (d) The scheduled date of commercial operation shall not be more than 18 months from the date of intimation of the in-principle grant of connectivity.
- (e) In case an entity covered under Regulation 5.11 (a) of these regulations is granted Connectivity through a sub-pooling station of an entity under Regulation 5.11(b) or 5.11(c),

There may be cases where connectivity is simultaneously granted for entities with solar and non-solar projects for respective periods. The entities can mutually decide who would undertake construction of the transmission line. Provision needs to be kept for such situations.

transmission system in proportion to the quantum of Connectivity granted to each of such entities which shall be mutually agreed between the parties.

- (f) Nodal Agency shall publish, within 30 days of notification of this Regulations, the indicative Capital Cost of various configurations of the dedicated transmission system as a reference cost to enable cost sharing between entities. The Nodal Agency shall update such a list based on newer configurations and updated indicative capital cost.
- (g) In case the mutual agreement is not achieved for payment of charges for the dedicated transmission system, including subpooling station of an REGS, sharing of the dedicated transmission system shall be carried out as follows:
- i The entity under Regulation 5.11(b) or 5.11(c) shall not charge more than the indicative Capital cost of the similar configuration as notified by the Nodal Agency from the entity under Regulation 5.11(a) for using the dedicated transmission system, proportionate to the quantum of Connectivity for each entity.

ii An entity covered under Regulation 5.11 (a) of these regulations shall be responsible for the implementation of any modification in the

an agreement shall be entered into between these entities for sharing of a dedicated transmission system including payment of charges towards using the dedicated transmission system in proportion to the quantum of Connectivity granted to each of such entities which shall be mutually agreed between the parties.

- (f) Nodal Agency shall publish, within 30 days of notification of this Regulations, the indicative Capital Cost of various configurations of the dedicated transmission system as a reference cost to enable cost sharing between entities. The Nodal Agency shall update such a list based on newer configurations and updated indicative capital cost.
- (g) In case the mutual agreement is not achieved for payment of charges for the dedicated transmission system, including subpooling station of an REGS, sharing of the dedicated transmission system shall be carried out as follows:

i The entity under Regulation 5.11(b) or 5.11(c) or the entity responsible for construction of the transmission line / system shall not charge more than the indicative Capital cost of the similar configuration as notified by the Nodal Agency from the entity under Regulation 5.11(a) or the entity under Regulation 5.11(b) or 5.11(c), in case the transmission line / system is

	dedicated transmission system and for compliance with the Grid Code and other regulations of the Central Commission, at its own cost.	constructed by the entity under Regulation 5.11(a) for using the dedicated transmission system, proportionate to the quantum of Connectivity for each entity.  ii An entity covered under Regulation 5.11 (a) of these regulations responsible for construction of transmission line shall be responsible for the implementation of any modification in the dedicated transmission system and for compliance with the Grid Code and other regulations of the Central Commission, at its own cost.	
3	Additional comments	h) In case, at any point of time, it is found that the entity responsible for construction of transmission line has not undertaken the construction work as per schedule specified, Nodal Agency shall have the powers to change the responsibility for construction of transmission line to the other entity after issuing notice to the first party and getting commitment from the second party.  i) The above regulations will also be applicable to the entities who have been granted connectivity under Regulations 5.6 or 5.7 for sharing the dedicated transmission system.	The sharing of transmission line/system is an issue with the normal grant of connectivity and similar procedure may be used for sharing the system in general.